



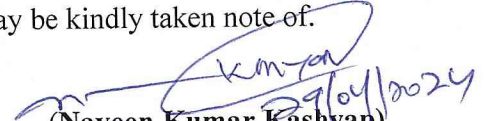
File No. 25/02/2024-NCLT

राष्ट्रीय कम्पनी विधि अधिकरण / NATIONAL COMPANY LAW TRIBUNAL

छठा तल, ब्लॉक-3,
सी. जी. ओ. कम्प्लेक्स, लोधी रोड,
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली / New Delhi- 110003
दिनांक / Dated 29th April 2024

CIRCULAR

1. In compliance of Order of Hon'ble Supreme Court in Writ Petition(s)(Criminal) No(s). 351/2023, titled "*Sarvesh Mathur Vs. The Registrar General High Court of Punjab and Haryana*", the free Wi-Fi facility for Advocates, litigants and other stakeholders of NCLT Benches has been launched on test mode through BSNL in the following Benches.
 - (i) New Delhi
 - (ii) Ahmedabad
 - (iii) Amravati
 - (iv) Chennai
 - (v) Chandigarh
 - (vi) Cuttack
 - (vii) Jaipur
 - (viii) Kochi
 - (ix) Kolkata
 - (x) Mumbai
 - (xi) Indore
2. Wi-Fi facilities will also be provided in test mode from 30.04.2024 at the following Benches:
 - (i) Allahabad
 - (ii) Guwahati
 - (iii) Hyderabad
 - (iv) Bengaluru
3. WiFi facility is available for testing in the above Benches as indicated above. You are requested to test the Wi-Fi facility and to share your feedback at secretary@nclt.gov.in
4. The actual launch of free Wi-Fi services shall be done after clearance by BSNL technical team.
5. The Draft Standard Operating Procedure (SOP) for NCLT Public Wi-Fi access is also attached for kind information of the stakeholders which may be kindly taken note of.


(Naveen Kumar Kashyap)
Secretary I/C

Enclosed: Draft Standard Operating Procedure (SOP) for NCLT Public Wi-Fi access

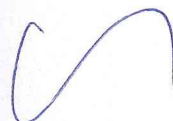
Copy to:

1. NCLT Website
2. HODs of all NCLT Benches
3. NCLT Bar Association

National Company Law Tribunal

Draft Standard Operating Procedure

SOP: NCLT Public Wi-Fi Access Procedure



1. Purpose:

The purpose of this document is to provide guidelines regarding the Wi-Fi access by officials, advocates, and litigants, etc. in the NCLT Premises and to avoid unauthorized access in the NCLT environment to minimise the risk of leakage of any critical information to the outside world.

2. Scope:

All Advocates, officials, litigants, parties in person, etc. accessing NCLT Wi-Fi network are subject to this policy and required to abide by it.

3. Usage:

3.1. Your intention for accessing the NCLT Wi-Fi is to achieve your official objectives and get information in respect to hearings, etc.

3.2. You will NOT intentionally game, stream (music/videos) arbitrarily, plagiarise, pirate, infect, hack, deny, flood, deface, pilfer, steal, or politicise, via NCLT Wi-Fi connection.

3.3. You will NOT intentionally sabotage, subvert, or destroy NCLT Wi-Fi infrastructure.

3.4. When using online services, you will save and backup your work regularly to prevent data loss or corruption.

3.5. Provider reserves the right to deny access to the NCLT Wi-Fi network.

4. Coverage:

NCLT provides free Wi-Fi coverage at Principal Bench and remaining 15 Benches located pan India.

5. Access:

5.1. Connection to the NCLT Wi-Fi is open for Advocates, litigants, etc.

5.2. Locate NCLT Wi-Fi Network:

- Open wireless connections on your device to search for available networks.
- Locate and select "**NCLT_WiFi**" from the list of networks.

5.3. Connect to NCLT Wi-Fi.:

- Double click on the "**NCLT_WiFi**" icon to initiate the connection process.

5.4. Login Page Access:

Upon successful connection, you will be redirected to the NCLT Wi-Fi login page automatically.

5.5. Enter Mobile Number:

- On the login page, enter your registered mobile number in the designated field.

5.6. Receive OTP:

- After entering the mobile number, you will receive a One-Time Password (OTP) on your registered mobile number.

5.7. Enter OTP and Select User Type:

- Enter the OTP received on your mobile device into the OTP field on the login page

5.8. Select your user type from the list provided. User types approved by NCLT include:

- Individual
- Advocate
- Chartered Accountant
- Company Secretary
- Cost Accountant
- Registrar of Companies
- Regional Director
- Official / Provisional Liquidator
- IRP / RP
- Income Tax / Other Central / State Govt Agencies
- Representatives / By Court Order
- Party in Person
- Litigant
- NCLT Officials

5.9. Accept Terms and Conditions:

- Read and accept the terms and conditions for accessing the NCLT public Wi-Fi network.

5.10. Login:

- After entering OTP and selecting user type, click on the login button to proceed.
- OTP will only be valid for one calendar day.

5.11. Access Granted:

- Upon successful login, you will gain access to the NCLT public WiFi network.

5.12. Audit, Logging and Monitoring

- All access to Internet services will be logged for a predefined period.



6. Safe Browsing Practices:

- **Turn Off Sharing:** Disable file sharing, airdrop, and other sharing options on your device to prevent unauthorised access.
- **SSL/HTTPS Encryption:** Prioritise websites that use SSL/HTTPS encryption for secure data transmission, especially when entering sensitive information.
- **Avoid Sensitive Transactions:** Refrain from accessing sensitive information such as banking or personal data while connected to the Tribunal's network.
- **Device Security Measures:** Update Software: Keep your device's operating system, antivirus, and apps up-to-date to patch vulnerabilities that could be exploited by cyber attackers.
- **Use Strong Passwords:** Secure your device with strong and unique passwords to prevent unauthorised access in case of theft or data breaches.
- **Enable Firewall:** Activate your device's firewall to monitor and control incoming and outgoing network traffic, adding an extra layer of security.
- Always log off from websites and the Wi-Fi network when you finish using them to prevent unauthorised access to your accounts.
- Regularly clear your browser's cache, cookies, and browsing history to minimise the risk of unauthorised access to your information.
- Usage for personal entertainment, personal business, or profit and publishing personal opinions, using P2P software, public cloud storages for business use, chatting, VoIP calling, and unauthorised use of social networking sites are prohibited.
- Users shall comply with all the applicable provisions under the Information Technology Act, 2000.
- User shall report any suspicious incident as soon as possible to the competent authority.
- User shall not post any material that is offensive, threatening, obscene, infringes on copyright, defamatory, hateful, harassing, bullying, discriminatory, racist, sexist, or otherwise unlawful.

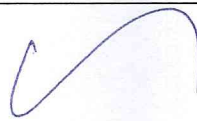
7. Provider's scope of work:

7.1. Responsible for maintaining Wi-Fi connectivity as per point no. 4.

7.2. NOT responsible or authorized to install software on the User's device as it is assumed that the User has all the necessary software required to connect to the NCLT Wi-Fi.

7.3. NOT responsible or authorized to troubleshoot problems on the User's device beyond connectivity, it is assumed that the User's device already detects the NCLT Wi-Fi.

7.4. NOT responsible for the maintenance and repair to personal devices used under the SOP.



8. Support:

Sl.	Name	Mobile	Email	Escalation Matrix
1.	Anurag Soni	9718143431	anurag@m2mcybernetics.com	L1
2.	Akanksha Bhadoria	9479614974	akanksha1991@bsnl.co.in	L2
3.	Jutika G. Sharma	9435000751	jutikagsharma.bsnl@nic.in	L3

